

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/8454/2020

This the 21st day of December, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

1. Abdul Majid aged 37 years, son of Shri Soni Mohd resident of Village Khara, Madana District Samba.
2. Ashwani Kumar aged 37 years, son of Shri Chuni Lal resident of Village Muthi Tehsil and District Jammu.
3. Rakesh Kumar aged 30 years, Son of Shri Krishan Chand Resident of Village Tilla Deoli Tehsil Billawar District Kathua.
4. Shamsher Singh aged 37 years, son of Shri Raghbir Singh resident of Village Moha Post Office Lakhapur District Kathua.
5. Sunny Sawhney aged 25 years son of Shri Girish Chander resident of bikram Chowk Jammu, House No. 67-A.
6. Aman Kumar aged 28 years son of Shri Chuni Lal resident of Village Phalpur District Jammu.
7. Arshad Hussain age 36 years son of Mohd Bashir resident of Lassana District Poonch.
8. Keshav Singh aged 38 years son of Tabiat Singh resident of Sadyal Khara Madana District Samba

.....Applicants

(Advocate: Mr. Ajay Singh Kotwal)

Versus



1. State of Jammu and Kashmir through Commissioner/Secretary to Government Transport Department, Civil Secretariat Jammu.
2. Principal Secretary to Government, General Administration Department Civil Secretariat Jammu.
3. Director General Transport Jammu and Kashmir Government Jammu.
4. Regional Transport Officer, Lakhnupur

.....Respondents

(Advocate: Mr. Sudesh Magotra, ld. D.A.G.)



O R D E R

[O R A L]

Learned counsel for the applicants submits that the matter has become infructuous on account of certain developments which have taken place.

2. In view of the submission made by the learned counsel for the applicants, the T.A. is dismissed as infructuous.

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun